

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 401 OF 2025**

In the matter of:

News item titled "Raising waste in Gurugram Sector 103 residents demand immediate action "appearing in The Hindustan Times dated 04.08.2025.

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1.	Reply on behalf of Respondent No. 4 Central Pollution Control Board (CPCB) in compliance to Hon'ble NGT order dated 07.08.2025 in O.A No. 401/2025.	
2.	Annexure I: A copy of Hon'ble NGT order dated 07.08.2025 and 29.10.2025 in O.A No. 401/2025.	

Srinivas Vishven

(Filed by Adv. Srinivas Vishven)

On behalf of Central Pollution Control Board

Place: Delhi
Dated: 28.01.2026

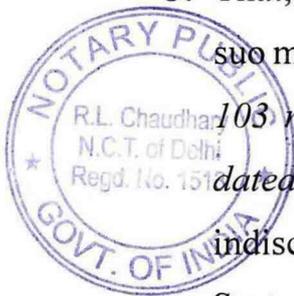
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 401 OF 2025**

In the matter of:

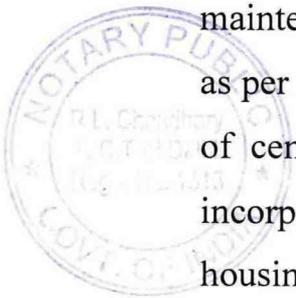
News item titled "Raising waste in Gurugram Sector 103 residents demand immediate action" appearing in The Hindustan Times dated 04.08.2025.

**REPLY ON BEHALF OF THE RESPONDENT NO. 4 – CENTRAL
POLLUTION CONTROL BOARD (CPCB)**

1. That, the Hon'ble National Green Tribunal, vide order dated 07.08.2025, impleaded the Central Pollution Control Board (hereinafter referred to as the "*Answering Respondent*" or "*CPCB*") as Respondent No. 4 in the instant matter. In compliance with the said order, the present reply is being submitted in the succeeding paragraphs. A copy of the Hon'ble Tribunal's order dated 07.08.2025 and 29.10.2025 are annexed herewith and marked as **Annexure I**.
2. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, and The Environment (Protection) Act, 1986.
3. That, this Original Application (hereinafter referred as OA) has been registered suo motu on the basis of the News item titled "*Raising waste in Gurugram Sector 103 residents demand immediate action*" appearing in *The Hindustan Times* dated 04.08. 2025. The issues highlighted in the News item are related to indiscriminate dumping of solid waste in vacant plots and on the roadside in Sector 103, Gurugram near the Dwarka expressway.



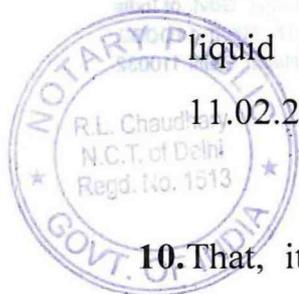
4. That, the Solid Waste Management Rules, 2016 (hereinafter referred as SWM Rules, 2016) has been notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) for safe and scientific solid waste management in the country. The duties and responsibilities of various authorities have been defined in the said rules.
5. That, as per Rule 11(1) (d) of the SWM Rules 2016, the Secretary in Charge of the Urban Development Department in the State and Union Territories (hereinafter referred as UDD), in this case the Haryana State UDD acting through the commissioner, shall ensure implementation of provisions of these Rules by concerned local authority of Gurugram, Haryana.
6. That, as per Rule 15 of the said Rules, the local authorities and village panchayats of census town and urban agglomerations, in this case in Gurugram Municipal Corporation, is entrusted with the primary responsibility of door-to-door collection, segregation, transportation, storage and treatment of municipal solid waste from the house holds including slum settlements, commercial etc., maintenance and operation of the solid waste processing sites. In addition to that, as per Rule 15(ze) local authorities have to ensure that provisions for setting up of centers for collection, segregation and storage of segregated waste, are incorporated in building plan while granting approval of building plan of a group housing society or market complex.
7. That, as per Rule 16(1)(a) of the said Rules, mandate regarding enforcement of the rules through local bodies in their respective jurisdiction, lies with the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), which in this case is Haryana State Pollution Control Board (HSPCB).



8. That, as per the information available with CPCB (July, 2025) regarding the status of solid waste management in Gurugram, the city generates about ~1,200 TPD of municipal solid waste. Against an installed processing capacity of 254 TPD, only about about 200 TPD is being processed. This results in an unaddressed gap of nearly 1,000 TPD.

9. That, it is humbly submitted that Hon'ble NGT in O.A No. 606/2018, pursuant to the Hon'ble Supreme Court's order dated 02.09.2014 in Writ Petition No. 888/1996 (Almitra H. Patel Vs Union of India & Ors) is considering the issue of Solid Waste Management in all States / UTs. In its order dated 20.4.2023 with respect to. Haryana State, the Hon'ble NGT observed that out of 5,544 TPD of solid waste generated in 88 ULBs, 3,942 TPD is processed, leaving a gap of 1,602 TPD. Further, the quantum of legacy waste was estimated at 101 Lakh MT, of which 48.19 Lakh MT has been remediated and 52.81 Lakh MT remains. There are total 76 legacy waste sites across 88 ULBs and 100% remediation has been achieved in 13 ULBs. Vide order dated 21.08.2025, the Hon'ble NGT directed the State of Haryana to file a fresh ULB-wise report in a tabulated format. The matter was subsequently heard on 18.12.2025, wherein the Hon'ble NGT noted deficiencies and gaps in the report submitted by the State of Haryana. The Hon'ble NGT further directed the State to furnish ULB particulars including liquid waste generated and managed. The matter now stands listed on 11.02.2026.

10. That, it is humbly submitted that, response from the Haryana SPCB and Gurugram Municipal Corporation may be important to adjudicate the matter, since the implementation of the provisions of the SWM Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes and its scientific operation is



their collective mandated responsibility under the SWM Rules, 2016. It is further submitted that Haryana SPCB shall ensure enforcement of provisions of the SWM Rules, 2016 through the concerned local authorities and village Panchayats of census towns and urban agglomeration, as applicable within the State of Haryana.

11. That, the answering respondent herein craves leave of the Hon'ble NGT to file additional reply, if required, in future.
12. That, in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order (s) or direction(s) passed by this Hon'ble Tribunal in the instant O.A. and render justice.



A handwritten signature in blue ink, appearing to read "G. Thirumurthy".

(G. Thirumurthy)
Scientist 'F'

Central Pollution Control Board
28.01.2026

जी. थिरुमूर्ति / G. Thirumurthy
वैज्ञानिक 'च' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env. Forest & Climate Change, Govt. of India
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 401 OF 2025**

In the matter of:

News item titled "Raising waste in Gurugram Sector 103 residents demand immediate action "appearing in The Hindustan Times dated 04.08.2025.

AFFIDAVIT

I, **G. Thirumurthy**, working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 2 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein, is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



DEPONENT

जा. थिरुमूर्ति / G. Thirumurthy
वैज्ञानिक 'च' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार
Mo Env. Forest & Climate Change, Govt. of India
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

Verified at Delhi on this day of _____ 2026 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.


DEPONENT

जी. थिरुमूर्ति / G. Thirumurthy
 वैज्ञानिक 'च' / Scientist 'F'
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
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 Parivesh Bhawan, East Arjun Nagar, Delhi-110032



ATTESTED

NOTARY PUBLIC
GOVT. OF INDIA

28 JAN 2026

Item No. 07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 401/2025

News Item titled "Raising waste in Gurugram Sector 103 residents demand immediate action" appearing in The Hindustan Times dated 04.08.2025

Date of hearing: 07.08.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application is registered *suo motu* on the basis of the news item titled "Raising waste in Gurugram Sector 103 residents demand immediate action" appearing in The Hindustan Times dated 04.08.2025.

2. The news article reports that garbage and waste have become a serious problem in Sector 103, Gurugram, especially near the Dwarka Expressway. It states that large amounts of waste, including construction debris and household garbage, are being dumped in open areas such as vacant plots and roadsides. The article mentions that, according to a local resident, the area is slowly turning into an unregulated dumping ground, with the quantity of waste increasing every day. The resident further states that stagnant water and foul smells are already making it hard to live in the area, and the conditions are turning it into a breeding ground for mosquitoes, increasing the risk of diseases like dengue and malaria. The article also says that the problem began earlier this year when the agency responsible for door-to-door garbage collection failed to carry out its duties properly. Instead of collecting waste directly, the company

reportedly made informal arrangements with unregulated local vendors who were not properly supervised. As a result, garbage was dumped carelessly, and large piles of waste started appearing across vacant plots and roadside stretches. The article explains that this issue has worsened as more families have moved into the growing number of high-rise buildings being constructed along the Dwarka Expressway, and that Sector 103 is considered one of Gurugram's fast-developing areas. It further points out that the lack of proper regulation is a violation of the Solid Waste Management Rules, 2016. The report adds that unregulated dumping and scrap storage are taking place right across the road, with the garbage pile growing each day and possibly leading to serious health, hygiene, and safety problems. The article warns that the situation requires immediate attention. It also highlights that beyond being an eyesore, residents fear serious long-term health impacts, and believe that if the issue is not resolved quickly, the garbage will spread further and damage the quality of life in the area. Finally, the article notes that officials from the Municipal Corporation of Gurugram have stated that a ₹402 crore door-to-door waste collection system is being developed and that regular waste pickup services will begin soon.

3. The above matter indicates violation of the Environment (Protection) Act, 1986 and Solid Waste Management Rules, 2016.

4. The news item raises substantial issues relating to compliance with the environmental norms and implementation of the provisions of scheduled enactment.

5. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal*

Corporation of Greater Mumbai vs. Ankita Sinha & Ors.” reported in 2021 SCC Online SC 897.

6. Hence, we implead the following as respondents in the matter:

- (1). Municipal Corporation Gurugram, Through it's Commissioner, Plot No. C-1, Info. City, Sec-34, Gurugram.
- (2). Deputy Commissioner Gurugram, Deputy Commissioner Office, First Floor, Mini Secretariat, Gurugram.
- (3). Haryana State Pollution Control Board, **Through its Member Secretary**, C-11, Sector-6, Panchkula, Haryana - 134109, Haryana.
- (4). Central Pollution Control Board (CPCB), Through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

7. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

8. List on 29.10.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

August 07, 2025
Original Application No. 401/2025
dv

Item No. 25

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 401/2025

News Item titled "Raising waste in Gurugram Sector 103 residents demand immediate action" appearing in The Hindustan Times dated 04.08.2025

Date of hearing: 29.10.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Rahul Khurana & Ms. Bhavya Singla, Advs. for R - 1 to 3
Mr. Srinivas Vishven, Adv. for CPCB

ORDER

1. Learned Counsel for the respondents seek four weeks' time to file the reply.
2. List on 30.01.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 29, 2025
dv